

1	2	3	4	5	6	7
हंगरी	2	—	—	—	2	—
इटली	3	—	3	1	9	—
जापान	7	—	7	1	7	—
मंगोलिया	—	—	—	—	2	—
नीदरलड	16	2	18	—	28	1
न्यूजीलैंड	2	—	1	—	2	1
नार्वे	11	—	3	—	—	1
पोलैंड	7	—	3	—	8	—
दक्षिण कोरिया	—	—	—	—	1	—
स्वीडन	3	1	2	—	1	—
तुर्की	—	—	1	—	—	—
यू० के०	95	—	78	—	60	1
यू० एस० ए०	23	—	3	—	5	—
यू० एस० ए० आर०	27	—	20	—	16	1
पश्चिम जर्मनी	9	—	8	—	10	—
यूगोस्लाविया	—	—	—	—	1	—
कुल	260	3	194	3	193	5

**Civil and Horticulture work in Baba Kharag Singh Marg, New Delhi**

2784. SHRI BHEEKHABHAI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether civil and horticulture works on Baba Kharag Singh Marg (Quarter Nos. 898 to 1090) have been completed; and

(b) if not, the time by which the above works are likely to be completed and the reasons for delay?

THE MINISTER OF PARLIAMENTARY AFFAIRS & WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a). No, Sir.

(b) Development of an area is a continuing process and there is no undue delay in the execution of the civil and horticulture works. All the works are likely to be completed by the end of January, 1981.

**Finding of Study regarding Observance of Reservation Orders for S.C./S.T. at I.I.T., Madras**

2785. SHRI K. B. S. MANI: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to refer to the

reply given to Unstarred Question No. 197 on the 17th November 1980 regarding observance of reservation orders at IIT, Madras and state:

(a) the findings and recommendations of the spot study on 28th January 1978 of the Commissioner for Scheduled Castes and Scheduled Tribes on the observance of reservation orders for SC/ST at IIT, Madras;

(b) what are the recommendations which have been implemented and what action has been taken to rectify/

redress the findings of the commissioner for Scheduled Caste; and

(c) if not implemented, what are the reasons therefor and when this will be completed?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) and (b) A statement summarising the recommendations made by the study team and the action taken on them is attached.

(c) Does not arise.

#### Statement

Recommendation	Action taken
1. To make up the short-fall in representation of Scheduled Castes/Scheduled Tribes in the Institute, open recruitment should be resorted to till the back-log is cleared.	So far as posts reserved for SC/ST are concerned, they are first announced among the IIT employees and employees of the IIT Hostels. If suitable SC/ST candidates are not forthcoming, they are advertised on all India basis after attempts to get them through the local Employment Exchange have failed. Recruitments are made exclusively for SC/ST candidates with specific mention in the advertisement with a view to clear the backlog starting from 1-1-76. For the posts of Lecturers, preference is given to SC/ST candidates who are interviewed separately.
2. The Institute should maintain rosters in the proper form as illustrated in the brochure on reservation for SC/ST in Services so that carry-over/brought-forward account is correctly shown and adjusted from year to year.	The Institute has taken necessary action in the matter
3. An officer of the rank of at least Deputy Registrar should immediately be appointed as Liaison Officer for the work relating to the representation of SC/ST in the establishment.	A Deputy Registrar has been appointed as Liaison Officer as recommended.
4. As far as possible an SC/ST officer should be nominated while constitution departmental promotion committees/selection boards.	There are no departmental promotion committees at the Institute. All posts at the Institute are normally filled by advertisement/announcement, as per Statute 12 (1).
5. The Institute was advised to apply reservation orders to all posts whether academic, technical or ministerial unless exempted from the purview of the reservation orders.	The Institute desired to know the Government orders in this behalf. The Institute was advised to take action for exclusion of certain posts from the purview of the orders relating to reservation for SC/ST in accordance with the orders issued by the Department of Personnel provided the conditions laid down therein are satisfied.